

ITEM NO.53

COURT NO.12

SECTION

II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 3934-3937/2016 in Criminal Appeal

Nos. 148-151/2014

ANJUM KHAN & ORS.

Appellan

t(s)

VERSUS

STATE OF U.P. & ANR.

Responden

t(s)

(For interim bail and office report)

Date : 04/03/2016 These applications were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s)

Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Shakeel Ahmed, Adv.
Ms. Sadiya Shakeel, Adv.
Ms. Roshni Yohannan, Adv.

For Respondent(s)

Mr. Gaurav Bhatia, AAG
Mr. Garvesh Kabra, Adv.
Mr. Abhishek Chaudhary, Adv.

Mr. K.K. Tyagi, Adv.
Mr. P. Narasimhan, Adv.
Mr. Sunil Kr., Adv.UPON hearing the counsel the Court made the following
O R D E RAn interim bail is sought for by the
applicants/appellants on the ground that there is a
wedding in their family which is going to be
solemnized on 5th/6th/7th March, 2016. On that ground
six weeks' interim bail is prayed for.

Signature Not Verified

Learned counsel for the respondent-State does

Digitally signed by USHA
RANI BHARDWAJ
Date: 2016.03.05
10:38:16 IST
Reason:not dispute the factum of the aforesaid marriage
which is going to take place in the family of the
applicants/appellants. However, in the facts of this

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case, instead of interim bail we grant parole for a
period of 10 days to the applicants/appellants,
subject to the satisfaction of the conditions to be
imposed by the Trial Court.Crl.MP Nos. 3934-3937 of 2016 are accordingly
disposed of.[Charanjeet Kaur]
A.R.-cum-P.S.[Tapan Kr. Chakraborty]
Court Master

Copy of the order be given today itself.